

O. A. No.680/06

21.08.2008 HON'BLE MR. ASHOK S. KARAMADI, J.M.

Heard Shri V.K. Singh, learned counsel for the applicant. Shri Ravi Ranjan learned counsel for the respondents.

Having regard to the facts and circumstances of the case the learned counsel for the applicants seeks permission to withdraw this OA. Permission sought for is granted and this OA is dismissed as withdrawn. However, liberty is given to the applicants, to agitate their grievances in appropriate manner. So far as the applicant no.2 is concerned learned counsel for the applicant states that he may be permitted to file fresh OA with relevant materials and orders against him, accordingly, four weeks time is granted for the same. This order of dismissal will not come in the way of applicant no.2 for redressal of his grievances. No Costs.

Member-J

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of Julyment Prepared on 28/019,